**Karnatak Law Society’s**

**Raja Lakhamgouda Law College, Belagavi**

Tilakwadi, Belagavi, Karnataka – 590006

(Affiliated to Karnataka State Law University, Hubballi)

**10th M. K. NAMBYAR MEMORIAL**

**NATIONAL LEVEL MOOT COURT COMPETITION**

**MARCH 13th – 15th, 2020**

RULES

**1. DATE OF COMPETITION** : 13th to 15th March, 2020

**2. LANGUAGE** : The language of the Competition shall be English.

**3. ELIGIBILITY** : Law schools/Colleges/ Institutes/ Universities, recognized by the Bar Council of India, are eligible to participate in the competition. The participants should currently be pursuing their Bachelor’s Degree in Law i.e., Three-Year or Five-Year Law Courses and must have studied Constitutional Law subject in their course. Students who have not yet studied Constitutional Law as one of the subjects are not eligible.

**4. COMPOSITION OF TEAMS** : Each team shall comprise of two Mooters and may also have a Researcher.

**5. REGISTRATION** : The Participating team shall duly fill the registration form provided herewith and send it along with the **registration fee of ₹2500 + ₹450 (18% GST) = ₹2950/-** (Rupees Two Thousand Nine Hundred Fifty only), which is not refundable. However, where an application is not accepted, the registration fee will be refunded. The registration fees may be sent through Demand Draft drawn in favour of “PRINCIPAL, R. L. LAW COLLEGE, BELAGAVI” PAYABLE AT BELAGAVI. **THE LAST DATE FOR SUBMITTING THE REGISTRATION FORM WITH FEES IS 15th FEBRUARY, 2020**. Alternatively, participants may transfer the fees digitally (NEFT, IMPS, UPI) to the following account:

Account Name : The Principal, R. L. Law College

Bank Name : Corporation Bank, KLS Branch, Tilakwadi, Belagavi

Account Number : 520101210326782

IFS Code : CORP0002003

IN CASE OF ONLINE PAYMENT, KINDLY EMAIL THE FOLLOWING DETAILS WITHOUT FAIL TO **mknmoot@rllc.in**: NAME OF THE SENDER (Account name and number from which the amount is paid), DATE AND TIME OF PAYMENT, AND THE UNIQUE TRANSACTION REFERENCE (UTR) NUMBER.

**Spot registration will not be entertained**. However, the organisers shall have discretion to entertain late applications. The first 28 teams duly registered will be considered. Each team will be allotted a Team Code after registration.

**6. STRUCTURE OF ROUNDS** : The oral rounds shall comprise of:

a) Preliminary Rounds b) Quarter-Final Rounds c) Semi-Final Rounds and d) Final Round

a) PRELIMINARY ROUNDS : There shall be two Preliminary Rounds. Each team will be given opportunity to argue on both sides (i.e. Petitioner and Respondent) in the Preliminary Rounds which shall be determined by way of drawing of lots. Each team shall get a total of 30 minutes to present its case. This time will include five minutes of rebuttal. The division of time between the speakers is at the discretion of the team members, subject to a maximum of 20 minutes for any one speaker. Before the commencement of arguments, each team shall inform to the Court Office as to how it wishes to allocate its 30 minutes.

The top 8 teams based on cumulative marks (written and oral submissions) shall qualify for the Quarter-Final rounds. In case of a tie, Memorial score will be considered to break the tie. If the Memorial marks are equal, then the speaker scores will be considered to break the tie. If the tie is still not broken, then the team to advance to the Quarter-Final rounds will be decided by drawing of lots.

b) QUARTER-FINAL ROUNDS : In the Quarter-Final round each team shall argue for only one side, which shall be determined by drawing of lots. On the basis of knock-out, 4 (four) teams shall advance to the Semi-Final rounds. The rules governing the preliminary rounds regarding time are applicable to Quarter-Final rounds too. In case of tie, the speaker scores at the Quarter-Final rounds will be considered to determine the team qualifying for the Semi-Final rounds. If the tie is yet not broken, then the team advancing to the Semi-Final rounds will be decided by drawing of lots.

c) SEMI-FINAL ROUNDS : The rules governing the Quarter-Final rounds shall be mutatis mutandis applicable to the Semi-Final rounds. On the basis of knock-out, two teams shall advance to the final round.

d) FINAL ROUND : Each team shall argue for only one side which shall be determined by way of drawing of lots. Each team shall get a total of 45 minutes to present its case. This time will include rebuttal. The division of the time is at the discretion of the team members, subject to a maximum of 25 minutes for any one speaker (including rebuttal time). In case of tie, the rules governing Quarter-Final and Semi-Final rounds shall be mutatis mutandis applicable to the final round.

**7. WRITTEN SUBMISSIONS** : Each team shall submit 4 sets of written memorials (4 Petitioners’ and 4 Respondents’ memorials) and carry 4 sets of memorials with them. The cover pages of the memorials for the Petitioners shall be in blue and for the Respondents shall be in red.

The identity of the institution/team shall not be revealed, for any reason and in any form whatsoever, anywhere in the memorials. Name of the participant college/institution shall be on the page next to the cover page. The same will be removed once Team Codes are allotted.

A soft copy shall be emailed to **mknmoot@rllc.in** in PDF format on or before **20th February, 2020**.

The hard copies of the memorials must reach the college on or before **25th February, 2020**, failure of which may result in cancellation of registration of the team.

The written memorials shall conform to the following set standards:

1. Written submissions shall be printed on one side of white standard A4 size paper, with margins of one inch (2.5 cm) on all sides except the left side where margin shall be of 1.5 inch (3.75 cm).

2. The font and size of the text used in all parts of the written submissions (except the covers) shall be in font size 12 in Times New Roman and footnotes shall be in font size 10 in Times New Roman.

3. The text in all parts of each written submission shall have 1.5 lines spacing except the text of footnotes and headings which shall be single spaced.

4. The comprehensive arguments with appropriate citations shall be contained in the Pleadings. The teams shall follow the 19th edition of the Bluebook mode of citation.

Contents of Written Submissions : The written submission shall include the following:

I. Cover Page;

II. Table of Contents;

III. Index of Authorities;

IV. Statement of Jurisdiction;

V. Questions Presented;

VI. Statement of Facts;

VII. Summary of Pleadings;

VIII. Pleadings;

IX. Prayer;

X. Appendix (Optional);

XI. Exhibits (Optional).

The Pleadings shall not exceed 20 pages.

EVALUATION CRITERIA FOR MEMORIALS

1. Knowledge of facts and law (10 marks)

2. Proper and articulate analysis (10 marks)

3. Extent and use of research (10 marks)

4. Clarity & organization (10 marks)

5. Citation of sources (5 marks)

6. Grammar and style (5 marks)

EVALUATION CRITERIA FOR THE ORAL PRESENTATIONS

1. Knowledge of law (25 marks)

2. Application of law to facts (20 marks)

3. Ingenuity and ability to answer questions (25 marks)

4. Style, poise, courtesy and demeanour (10 marks)

5. Time management and organization (10 marks)

6. Language and Presentation (10 marks)

**8. DISPUTES** : Any dispute about the Moot Court Competition shall be referred to the Organizing Committee before commencement of next round of the competition. Any dispute regarding Final Round shall be raised within half an hour after the conclusion of the round. In all matters of complaints or disputes, the decision of the Organizing Committee shall be final and binding.

**9. DRESS CODE** The official Dress Code for the Competition is as below:

Gentlemen : Black Trouser, White Shirt, Black Blazer, Black Neck Tie and Black Formal Shoes.

Ladies : Black Trouser, White Shirt, Black Blazer and Black Formal Shoes.

**10. AWARDS** Trophies and cash prizes shall be awarded in the following manner:

Winner : Rs. 30,000/-

Runners-Up : Rs. 20,000/-

Best Memorial : Rs. 10,000/-

Best Speaker (Male) : Rs. 10,000/-

Best Speaker (Female) : Rs. 10,000/-

The winners will receive Certificates of Merit & all participants will be awarded Certificates of Participation.

**11. ACCOMMODATION** : Outstation participants will be provided accommodation for the duration of the competition. Only the registered three (3) members’ team shall be provided accommodation. Any extra member shall make his/her own arrangements for the same. Girls and boys will be allotted separate accommodation. They have to maintain strict discipline and desist from causing any annoyance, disturbance or any other inconvenience to other guests staying in the lodging or the management of the lodging. Any violation of this rule by any member of the team will lead to disqualification of the team and they will have to arrange for their own accommodation.

**12. MISCELLANEOUS**

* Scouting shall lead to instant disqualification of the team.
* In case of an odd number of teams, R. L. Law College shall constitute a team only for the Preliminary rounds so as to prevent ex-parte proceedings in any Court.
* Moot problem, being the property of R. L. Law College, shall not be used by any other college, institution, etc., except with the written permission of R. L. Law College.
* The organizers will not pay travelling allowance/conveyance to the participating teams. However, local hospitality will be provided to the participants.
* The organizers reserve the right to use the Memorials submitted to them, after the competition, as they deem appropriate.
* All participants shall maintain decorum throughout the competition and are expected to conduct themselves in a manner befitting the legal profession, whether in the Court Hall or outside.
* Use of mobile phone in any form during the competition is strictly forbidden. Violating team may lose marks or may be disqualified in extreme circumstances.
* Consumption of any tobacco related products and any intoxicating products are strictly forbidden on the college campus.
* The organizers reserve the right to alter, modify, amend, add to or change any of the rules mentioned above and also date of competition at any time without any prior notice.